

**IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH : BANGALORE**

BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER
AND
SHRI PRAKASH CHAND YADAV, JUDICIAL MEMBER

ITA No.137/Bang/2025
Assessment year : 2017-18

Narasimhaiah Keshavamurthy, No.385, Akshaya, 42 nd Cross, 9 th Main, Jayanagar 5 th Block, Bengaluru – 560 041 PAN: ADIPK 7380A	Vs.	The Deputy Commissioner of Income Tax, Circle 7(1)(1), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	None
Respondent by	:	Shri Subramanian S., Jt.CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	17.03.2025
Date of Pronouncement	:	17.03.2025

ORDER

Per Prakash Chand Yadav, Judicial Member

The present appeal of the assessee is arising out of the order of the Id. CIT(Appeals), National Faceless Appeal Centre, Delhi (NFAC) dated 25.11.2024 and relates to assessment year 2017-18.

2. At the outset, the Id. counsel for the assessee has filed a letter seeking withdrawal of the present appeal on the ground that assessee has opted for Direct Taxes Vivad Se Vishwas Scheme, 2024 and has

filed Form 2 issued by the department evidencing Vivad Se Vishwas Scheme adoption by the assessee. The ld. DR could not object to withdrawal of the present appeal.

3. Hence the present appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on this 17th day of March, 2025.

Sd/-

(WASEEM AHMED)
ACCOUNTANT MEMBER

Sd/-

(PRAKASH CHAND YADAV)
JUDICIAL MEMBER

Bangalore,
Dated, the 17th March, 2025.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. Pr. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.